

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.103

New IA-4419/2022 New IA-4436/2022

In

IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr.

.... **APPLICANT**

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

....**RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 16.09.2022

CORAM:

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the Applicant

: UN SINGH Adv. for GNoida Authority, Adv. Dr. Sumant Bharadwaj, Adv. Mridula Ray, Adv. Vedant Bharadwaj, Adv. Surbhi Shama I.A. No.4436/2022

For the RP

: Adv. Rishabh Jain for RP

For the AR

: Adv. Sanjay Khanna for AR of homebuyers

ORDER

New IA-4419/2022:-

This application has been filed by the Resolution Professional seeking a direction to convene the CoC meeting with the agenda, inter-alia for placing the interim construction plan before CoC and to obtain the necessary approvals from CoC for interim finance, operation of Bank Accounts, construction cost etc.

It is submitted by Ld. Counsel for the RP that the CoC has already approved the Resolution Plan and Application seeking approval of this Authority is pending for consideration.

In view of the above position, we do not find it appropriate to entertain this application and therefore, the same is **dismissed**.

Mamta 16.09.2022



New IA-4436/2022:-

Issue notice to the Resolution Professional and he is directed to file its response within 10 days.

List on **29.09.2022.**



**(DR. BINOD KUMAR SINHA)
MEMBER (TECHNICAL)**



**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**

New IA-4419/2022 New IA-4436/2022

In

IB-1348(ND)/2019